IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD SEKO

O.A.No. 436 of 1989

Date of order: 3-12-1992.

## Between

- 1. Union of India, rep. by the General Manager, South Eastern Rly., Garden Reach, Calcutta.
- The Divisional Railway Manager, S.E.Rly., Visakhapatnam.

.. APPLICANTS

AND

## 1. T.Satyam

 The Labour Court, Visakhapatnam, rep. by its Presiding Officer.

... RESPONDENTS

## Appearance:

For the applicants

: Shri N.R.Devaraj, SC for Rlys.

For the Respondent No.1

: Shri K.V.S.Bhaskar Rao, Advocate

For the Respondent No.2

: Shri D.Panduranga Reddy, Special Counsel for the State of A.P.

CORAM:

The Hon'ble Shri C.J.Roy, Member (Judicial)

## JUDGMENT

This is an application filed by the General Manager South Eastern Railway, Calcutta and another against the order of the Labour Court, Visakhapath m dated 9-9-88 in C.M.P.No. 273 /86 filed by the 1st Respondent herein.

2. The undisputed facts of the case are: The 1st Respondent herein, a trolleyman workingunder Permanent Way Inspr., S.E.Rly. at Srikakulam Road had filed CMP No. 273/86

contd...2.



To

- The General Manager, Union of India,
  S.E.Railway, Garden Reach, Calcutta.
- 2. The Divisional Railway Manager, S.E.Rly, Visakhapatnam.
- 3. The Presiding Officer, Labour Court, Visakhapatnam.
- 4. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
- 5. One copy to Mr. K. V.S. Bhaskar Rao, Advocate, CAT. Hyd.
- 6. One copy to Mr.D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd
- 7. One spare copy.

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to perform duty for only 60 hours a week and allowed the C.M.P.

- Aggrieved by the said Labour Court's order, the Railways have filed the present O.A. before this Tribunal. The Respondent No.1 here had filed a written statement The case was originally disposed of on 19-9-89 after hearing the learned counsel for theapplicant and after considering the counter of the Respondent No.1 and other material on file. At that time neither the Respondent No.1 had appeared and argued his case nor did he engage any counsel on his behalf. after the disposal of the O.A. on 19-9-89, the Respondent No.1 filed M.A.No. 192/90 through his counsel for setting saide the ex-parte order dated 19-9-89 and to resome the O.A. to file. By an order of this Tribunal dated 12-6-90, the saidM.A. was allowed, the ex-parte judgment dated 19-9-89 was set aside and the O.A. was restored to file. After restoration, the case was again taken up and heard the arguments of the learned Standing Coursel for the Railways (applicants herein) Shri N.R.Devaraj and Shri K.v.S.Bhaskar Rao learned counsel for the Respondent No.1.
- 4. Today, I have disposed of 0.A.No.432/89 by an elaborate order. The facts and circumstances of the present case are similar to those in 0.A.No.432/89. Hence, following the analogy set in 0.A.No.432/89, the present 0.A. too is allowed with no order as to costs.

(C.J.Roy), Member/Judl.

Dated: 3rd tix day of December, 1992.

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O. C.

Deputy Rosi strat (5)